

श्री सुखदेव प्रसाद वर्मा : जो प्रश्न मैंने किया है उसका स्पष्ट उत्तर नहीं आया है। जिस कार्यकारी दल की आपने स्थापना की है क्या उसको आपने निर्देश दिया है कि कब तक वह आपना प्रतिबेदन आपके समक्ष प्रस्तुत करे ? आपने उसको जिन बातों का पुनरीक्षण करने का निदेश दिया है वे बातें क्या हैं ?

PROF. D. P. CHATTOPADHYAYA: The Committee has been asked to submit its report as early as possible. Among other things, they are expected to go into questions like the following: what should be the foreign exchange quantum made available to them, should or should not there be export house recognition for a concern dealing in a single commodity though of a substantial turnover, should there be special criteria to recognise a consortium of small scale industries as an export house etc.

श्री झारखण्ड राव : क्या यह सही है कि कुछ निर्यात गृहों का सम्बन्ध हिन्दुस्तान के कुछ उच्च स्तरीय तस्करो से रहा है और जो उनकी छद्मपकड़ सारे देश में हुई उनसे यह बात पुष्ट हुई थी ? क्या इस कारण से सरकार का रबीया उनके प्रति सख्त होने जा रहा है या हो चुका है ?

PROF. D. P. CHATTOPADHYAYA: If the names of particular export houses are mentioned in connection with smuggling operations, certainly we will take action.

श्री झारखण्ड राव : आपने पास सूचना आपने सूत्रों द्वारा इसकी है या नहीं है कि इनका सम्बन्ध उच्च स्तरीय तस्करो से रहा है ? यदि आपको यह सूचना प्राप्त हुई है तो आपका रवबा उनके प्रति सख्त हुआ है या नहीं हुआ है, सख्त रबीया उनके प्रति करने का आपका विचार है या नहीं है ?

PROF. D. P. CHATTOPADHYAYA: As you know, our attitude to the smugglers has been uniformly stiff, and of the 300 export houses, if he

has in mind any particular export house indulging in malpractices, certainly we will take note of it as I have already said

SHRI P. M. MEHTA: May I know whether a decision has been taken by the Ministry that a consortium of small scale industries will be formed to promote export by the small scale units before the 31st March, 1975 and that, in case it is not formed, the ceiling on export will be reduced to help export by the small scale units?

PROF. D. P. CHATTOPADHYAYA: I have already mentioned that it is Government's intention to encourage the formation of a consortium by small scale units so that the sort of facilities which the small scale units on their own are not entitled to can be obtained by them by forming the consortium. We will see, as I have said, that the recommendation of the Committee is available as early as possible, and we will take suitable action thereupon.

WRITTEN ANSWERS TO QUESTIONS

Agreement between India and Iran

*161 **SHRI VIJAY PAL SINGH:** Will the Minister of COMMERCE be pleased to state:

(a) whether some agreements have been made between India and Iran to increase the trade between two countries, and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir

(b) Long Term Trade Agreement.

Long term Trade Agreement between India and Iran has come into force from 17th December, 1974. The agreement is valid for 5 years and provides for the extending of Most-Favoured-Nation treatment in mutual trade as well as for the provision of facilities for holding of trade fairs.

and exhibitions in either country. Payments under the agreement will be made in freely convertible currencies and the performance of trade under the agreement will be reviewed once in six months.

Memorandum of Understanding

2 During the visit of the Prime Minister of India to Iran in April/May 1974, agreement was reached regarding financial assistance to be extended by Iran for —

- (a) setting up a pellet feed project at Kudremukh for supply to Iran (annual capacity 7.5 million tonnes);
- (b) an alumina plant (annual capacity 300,000 tonnes), and
- (c) a joint shipping line.

Commodity Contracts

3 Specific contracts were agreed upon in August 1974 during the Indo-Iran trade talks held in Tehran for the supply of;

- (a) 130,000 tonnes of rails by India to the Iranian State Railways,
- (b) An agreement to supply 3 lakh tonnes of cement is under execution and shipments are likely to be completed by May/June 1975 further contract to supply 11 lakh tonnes of cement between 1975 and 1977 has also been concluded.
- (c) an agreement to supply 5 lakh tonnes of sugar is under execution. Another agreement to supply another 75,000 tonnes has also been finalised.

Issue of Licences/Release Orders to Paramount Engineering Works

*162. SHRI MADHU LIMAYE: Will the Minister of COMMERCE be pleased to state:

(a) the total value of the licences/release orders issued to Paramount Engineering works for stainless steel/other products;

(b) whether these release orders or the goods imported under it have been sold in black market;

(c) whether any investigations have been carried out into this scandal; and

(d) the results thereof?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA)

(a) M/s Paramount Engineering Works, Lucknow had last obtained import licences/release orders for Rs. 65,47,674 for non-ferrous metals for the licensing period 1971-72.

(b) to (d) Government have no information on this. The unit has since been reported as closed, and the utilisation of imported materials is being looked into.

Delhi-Lucknow-Gorakhpur-Varanasi-Patna-Calcutta Air Service

*163. PROF. S. L. SAKSENA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) the reason why Gorakhpur has still not been connected by Delhi-Lucknow-Gorakhpur-Varanasi-Patna-Calcutta air service; and

(b) when will this service be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b). Indian Airlines have no plans at present to start air services to Gorakhpur in the context of the steep increase in the price of aviation fuel and the decision of the Corporation to phase out Viscounts and Dakotas from their fleet.